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CENTRAL ADMINISTRATIVE TRIBUNAL. PRINCIPAL BENCH

OA No.2908/2003

New Delhi this the 3rd day of December. 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

D.D. Khurana,
C/o Dte General Defence Estates.
Ministry of Defence.
West Block-4, R.K. Puram.
New Delhi-110 066.

-Applicant

(Applicant in person)

-Versus-

1. Union of India through
the Secretary.
Ministry of Defence.
South Block.
New Delhi-110011.

2. The Director General Defence Estates.
Ministry of Defence.
West Block-4, R.K. Puram.
New Delhi-110066.

3. PCDA Hars.
'G' Block.
New Delhi-110011.

4. The Joint Secretary (Training),
and Chief Administrative Officer.
'E' Block, DHQ Post Office.
New Delhi-110011.

-Respondents

* **O R D E R (ORAL)**

By Mr. Shanker Raju, Member (J):

The claim is for medical re-imbursement to the tune of Rs.23,687/-.. Claim of applicant despite being presented under the rules has not yet been finalised. The OA is disposed of, at the admission stage, with a direction to the respondents to finalise the claim of applicant, within a period of one month from the date of receipt of a copy of this order, in accordance with rules and instructions on the subject. No costs.

(2)

Let a copy of this order be sent alongwith copy
of the OA to the respondents forthwith.

S. Raju
(Shanker Raju)

Member (J)

'San.'